

(a) The Forward Contracts (Regulation) Amendment Bill, 1971.

h) The Small Coins (Offences) Bill, 1971.

(8) Discussion under Rule 176 on the deteriorating law and order situation in West Bengal and the role therein of a section of the police, CRP, the official machinery and anti-social elements.

(9) Discussion under Rule 176 on the statement made by the Prime Minister about her tour abroad.

SHRI GODEY MURAHARI (Uttar Pradesh): He has not mentioned about the discussion on rise in prices. It was agreed in this House that...

SHRI OM MEHTA: We shall try to find time for it.

SHRI GODEY MURAHARI: The whole of the next week you have not found time. It was agreed last week I remember. Two weeks are going to lapse and you are not able to find time for a discussion on that.

THE LEADER OF THE OPPOSITION (SHRI M.S. GURUPADASWAMY): May I draw your attention to one thing? Mr. Mohan Dharia told the House the other day that shortly the Plan Appraisal will be laid on the Table of the House. It is going to be a very important document in view of the economic situation that obtains today. Therefore may I suggest to you that you tell the Government that some time has got to be allowed for that also apart from a separate discussion on prices?

SHRI GODEY MURAHARI: Also Bangla Desh. We had demanded that it should be discussed.

MR. DEPUTY CHAIRMAN: Do you want to say anything about these suggestions?

SHRI OM MEHTA: I have noted them. About the Plan document, let it be laid on the Table of the House and then we shall try to find some time.

MR. DEPUTY CHAIRMAN: If not next week, during the week following (the next you should try to find some time.

THE INDIAN EVIDENCE (AMENDMENT) BILL, 1971

(Insertion of new section 126A) SHRI VITHAL GADGIL (Maharashtra): Sir, I beg to move for leave to introduce a Bill further to amend the Indian Evidence Act, 1872.

The question was put and the motion was adopted.

SHRI VITHAL GADGIL : Sir, I introduce the Bill.

THE CONSTITUTION (AMENDMENT) BILL, 1971

(Substitution of new article for article 37)

SHRI A.D. MANI (Madhya Pradesh) Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI A.D. MANI : Sir, I introduce the Bill.

THE INDIAN TELEGRAPH (AMENDMENT) BILL, 1969

SHRI A.D. MANI (Madhya Pradesh) : Sir, I beg to move for leave to withdraw the Indian Telegraph (Amendment) Bill, 1969.

The question was proposed

SHRI CHITTA BASU (West Bengal) : He should make a statement why he wants to withdraw this.

SHRI A.D. MANI : The principle has been accepted and the Government have enacted legislation. My purpose has been served.